Milk Collection and Chilling Centres whose regular promotions were not approved by D.P.C. were reverted.

(c) According to the notified recruitment rules the promotion to the post of Section Managers/Managers of Milk Collection and Chilling Centres is to be done on the basis of selection only. Only such incumbents who were approved for regular promotion on the basis of merit, by the Departmental Promotion Committee (Group 'B') which considered those who were acting on ad-hoc basis along with other eligible persons in the zone of consideration, have been reverted and other incumbents not recommended for regular promotion have been recruited to the lower posts held by them prior to their ad-hoc appointments in the post of Section Managers.

Rent Hike in Delhi

734. SHRI S. KUMARAN:

SHRI INDRADEEP SINHA: SHRI

JAGJIT SINGH ANAND:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased to state:

(a) whether Government are aware that the rents of residential houses have reached the exorbitant hights despite the operation of the Rent Control Act,; and

(b) if so, what steps are proposed to be taken to control the abnormal rise in house rent in the capital?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSr ING AND SUPPLY AND REHABILITATION (SHRI RAM KINKER): (a) General Complaints have been received from the tenants about the exorbitant rents being demanded by the landlords in the Capital.

(b) The Delhi Rent . Control Act, 1958 contains sufficient provisions for determination of standard rent, which is fixed in accordance with the Iom:u-la prescribed in the Second Schedule to the Act read with section 6 of the Act. The tenants can approach the Rent Controllers and obtain the benefits under these provisions.

भारतीय खाद्य निगम में ठेकेदारी प्रथा का समाप्त कर जाना

735. श्री श्याम लाल यादव :

श्रीमती सरोज खापर्डे :

श्री रामानन्द यादव :

क्या **कृषि और सिंचाई** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार भारतीय खाद्य निगम में ठेकेदारी प्रथा को समाप्त करने का विचार रखती है ;

(ख) क्या यह सच है कि श्रम मंत्रालय और श्रम सलाहकार समिति ने भी भारतीय खाद्य निगम में ठेकेदारी प्रथा के विरुद्ध अपने विचार व्यक्त किये हैं ; और

(ग) यदि उपरोक्त भाग (क) और (ख) के उत्तर 'हां' हो तो क्या सरकार ने इस सम्बन्ध में कोई समय-सीमा निर्धारित की है ।

†[Abolitfcm of contract system in F.C.I.

73S. SHRI SHYAM LAL YADAV:

SHRIMATI SAROJ KHAPARDE:

SHRI RAMANAND YADAV:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government propose to abolish contract system in the Food Corporation of India;

(b) whether it is a fact that the Ministry cf Labour and the Labour Advisory Committee have also expressed the view against the contract system in the Food Corporation of India; and

(c) if the answers to parts (a) and (b) above be in the affirmative, whether Government have set any dead line in this regard?]

†[ ] English Translation.

कृषि और सिचाई मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह) : (क) जी नहीं । तथापि भारतीय खाद्य निगम को परामर्श दिया गया है कि वे ठेका-श्रमिक (विनियमन और उन्मूलन) अधिनियम, 1970 के उपबन्धों, विशेषतया ठेका श्रमिकों की मजदूरी भारतीय खाद्य निगम के प्रतिनिधि की उपस्थिति में देने और विश्रामालयों, धुलाई सुविधाएं, कैन्टीन, प्राथमिक चिकित्सा, पेय जल की सप्लाई, शौचालय और मूत्रालय आदि जैसी सुविधाओं की व्यवस्था से सम्बन्धित उपबन्धों का पालन करें ।

(ख) जी नहीं । श्रम मंत्रालय ने यह राय दी है कि इस मामले की ठेका श्रमिक अधिनियम में उल्लिखित मार्गदर्शी सिद्धान्तों की दृष्टि में जांच की जानी चाहिए और अधिनियम में उल्लिखित मार्गदर्शी सिद्धान्तों की दृष्टि में जो कार्य बारहमासी स्वरूप के हैं, उन्हें विभागीय आधार पर ही गठित किया जाना होता है । जहां तक गैर-बारहमासी कार्यों का सम्बन्ध है, ऐसे पग उठाए जाने चाहिएं ताकि यह सुनिश्चित किया जा सके कि ठेका श्रमिकों को रोजगार देने की शर्तों का विनियमन करने से सम्बन्धित सांविधिक अपेक्षाओं का पूर्णतया पालन किया जाता है । जहां तक श्रम सलाहकार समितियों का सम्बन्ध है, असम को छोड़कर, जहां के बारे में यह सूचित किया गया है कि उन्होंने इस प्रश्न पर विचार किया था, अन्य किसी सलाहकार समिति ने इस प्रश्न के बारे में कोई सिफारिश नहीं की है ।

(ग) प्रश्न ही नहीं उठता ।

†[THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) No, Sir. However, the Food Corporation of India have been advised to abide by the provisions of the contract labour (Regulation and Abolition) Act; 1970, particularly in regard to the disbursement of wages to the contract labour in the presence of a representative of the FCI and the provision of amenities like rest rooms, washing facilities, canteens, first-aid, drinking water supply, lavatories and urinals etc.

(b) No, Sir. The Ministry of Labour have expressed a view that the matter should be examined in the light of the guidelines contained in the Contract Labour Act and that in terms of the guidelines in the Act, jobs which are of a perennial nature have to be organised departmentally, in the case of non-perennial jobs, steps be taken to ensure that the statutory requirements in the matter of regulation of the conditions of employment of contract labour were fully complied with. As regards the Labour. Advisory Committees, except in the case of Assam where it is reported that it considered this question, n0 other Advisory Committee has made any recommendation on this question.

(c) Does not arise.]

†[ ] English Translation.

राज्यों में भारतीय खाद्य निगमों के गोदामों का बन्द किया जाना

736. **श्री श्याम लाल यादव :**

श्रीमती सरोज खापर्डे :

श्री रामानन्द यादव :

क्या **कृषि और सिचाई** मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले तीन वर्षों के दौरान विभिन्न राज्यों में भारतीय खाद्य निगम के कितने-कितने गोदाम बंद कर दिए गए हैं और उसके क्या कारण हैं और इन गोदामों के बन्द हो जाने से कितनी राशि की हानि हुई ; और

(ख) सरकार इन गोदामों को कब से पुनः खोलने का विचार रखती है ?

†[Closure of godowns of F.C.I. States

736. SHRI SHYAM LAL YADAV:
SHRIMATI SAROJ KHAPARDE:
SHRI RAMANAND YADAV

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) what is the number of godowns of the Food Corporation of India in different States which have been closed down during the last three years, what are the reasons therefor and

†[ ] English Translation.